

Shri M.V. CHANDRASHEKHARA MURTHY: This issue has been raised last week also. That will be taken by the administrative Ministry. They have taken note of that.

MR. CHAIRMAN: I think, the assurance has been given by the concerned Ministry.

SHRI M.V. CHANDRASHEKHARA MURTHY: Hence I appeal to the hon. Member, Shri Ram Naik to withdraw all the cut motions and I also appeal to the Members of this House to support the Supplementary Demands for Grants.

MR. CHAIRMAN: Are you withdrawing the cut motions?

SHRI RAM NAIK: Since the reply is not satisfactory, I am not withdrawing my cut motions.

MR. CHAIRMAN: I shall now put the cut motions moved to the Supplementary Demands for Grants (General) for 1994-95 to vote.

Cut Motion Nos. 1, 2, and 3 were put and negatived.

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (General) for 1994-95 to vote:

The Question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ended 31st day of March, 1995 in respect of the following demands entered in the second column thereof—Demand Nos. 4, 5, 6, 11, 15, 27, 29, 38, 40, 41, 46, 47, 49, 58, 69, 71, 78, 80, 83, and 86."

The motion was adopted.

15.49 Hrs.

APPROPRIATION (No. 6) BILL, 1994

[English]

MR. CHAIRMAN: Now, we take up item Nos. 21 and 22, Appropriation Bill for introduction, consideration and passing.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce". Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95."

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY: introduce" the Bill.

MR. CHAIRMAN: The Minister may now move the Bill for consideration.

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move".

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated fund of India for the services and of the financial year 1994-95, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The Motion was adopted.

clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN: The question is:

"That the Schedule stand put of the Bill. The motion was adopted."

The Schedule was added to the Bill.

MR. CHAIRMAN: The Question is:

That clause 1, the enacting Formula and the long Title stand part of the Bill. *The motion was adopted.*

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI M.V. CHANDRASHEKHARA MURTHY: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

15.53 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1994-95

MR. CHAIRMAN: The House shall now take up discussion on the Supplementary Demands for Grants (Railways):

Motion moved:

"That the Supplementary sum not exceeding the amount shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the charges that will come in course of payment during the year ending the 31st day of March,

*Published in Gazette of India, Extraordinary, Part-II, Section 2 dated 20.12.1994.

**Introduced/moved with the recommendation of the President.

1995, in respect of the head of Demand entered in the second column thereof against Demand No. 16."

Supplementary Demands for Grant (Railways) for 1994-95 submitted to the Vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demands for Grants submitted to the Vote of the House.
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16.	Assets-Acquisition, construction and Replacement.	
	Other Expenditure	11,000
	Railways Funds	

MR. CHAIRMAN: Mr. Ram Naik may now move his cut motions:

SHRI RAM NAIK (Bombay North): Sir, I beg to move:

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 225,00,00,000 in respect law and justice be reduced by Rs. 100.

[Need to issue Identity Cards to all the voters at the earliest and also to exclude the foreigners from voters list] (1)

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 110,00,00,000 in respect of Department of Rural Development be reduced by Rs. 100.

[Need to provide the funds in time for implementation of M.Ps. Local Area Development Scheme so as to avoid delay in execution of various projects] (2)

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 60,01,00,000 in respect of Ministry of Textiles be reduced by Rs. 100.

[Need to streamline the functioning of National Textiles Corporation and also to nationalise textiles mills in Mumbai (Bombay)] (3).

[Translation]

MR. CHAIRMAN, Sir though it is a demand for Rs. 11 thousand only yet it seems that there is not much to talk about. However, there are seven separate demands in the main demand for Rs. 11 thousand. During the discussion on Demands for Grants, it has been said that funds would be mobilised from different sources through re-appropriation and hence Rs. 11 thousand would be needed extra. The amount to be mobilized through re-appropriation is Rs. 538 crore and that is why a demand has been made for Rs. 538 crore, I would like to put forth my views on it in brief.

I would like to put forth my views only on those three Demands in respect of which I have given notices of cut Motions. Firstly, there is a demand of Rs. 178 crore for construction of a new railway line. The hon. Minister of Railways would remember that at a meeting of the Advisory Committee of the Ministry of Railways held on 6th of December he had announced a 6 point programme for suburban railway service of Bombay, with a total outlay of Rs. 200 crore. It was mentioned in the declaration that four lines would be constructed from Borivili to Virar and five lines from Shanta Cruz to Virar-Borivili. But while going through the Supplementary Demands I find no mention of it

anywhere. They are going to spend Rs. 200 crore but I would like to know how and where are they going to spend this amount, as it has not been mentioned in the Supplementary Demands? Had the hon. Minister made a declaration in this regard in lighter vein before the Advisory Committee? I seek an assurance from him that the project, for which Rs. 200 crore have been announced, would be implemented this year itself.

My second demand is in regard to Digital Multiple Units. They have demanded Rs. 6 crore for pull-push trains and have said that with this amount they can get 10 new trains. Anyway, the pull-push train has proved to be vary useful. One of the pull-push train was introduced from Virar to Dahanu, falling under my constituency, some two years back and it has also proved to be very useful. The hon. Minister has not mentioned the names of the areas where these new trains would be introduced. Earlier we had demanded that one train should be introduced from Virar to Dehanu, in Western Railway and the other from Dina to Basai in Central Railway. If these trains are run in the areas from where local services had been introduced, it will definitely be beneficial. I would like to urge upon you to make an announcement that these two suburban areas are of great importance and very congested. These trains can cater to the needs of such areas. The Government should consider it and take a decision thereon.

The third demand pertains to track maintenance for which Rs 89 crore have been demanded. I feel that the work of track maintenance is difficult in suburban area. The hon. Minister is aware that timely departure of trains in a city like Bombay is not observed and it constantly leads to riots or other such problems. I do not want to go into the details but the trains are not running on time there. Further the cases of derailment are also taking place. The main reason behind it is that the regular track maintenance is not undertaken. The hon. Minister as well as the Chairman of Railway Board has admitted this fact.

I would like to know whether the proposed new automatic machinery for track maintenance will be installed in Bombay or not? In Bombay, the suburban railway service starts at 4 A.M. and ends at 2 A.M. It means that everyday trains run on these tracks for 22 hours and only 2 hours remain left for track maintenance. It is very difficult to undertake the work of track maintenance during that period.

The second reason is that in the absence of proper public toilet facility in Bombay city some people defecate near the railway tracks. That is why, Bombay city is called as Toilet city. Wherever people find it easy, they defecate there. When labourers go there for undertaking the work of track maintenance they cannot undertake this work due to filthy atmosphere around. That is why, it is feasible to get the work of track maintenance undertaken through automatic machines. I want an information from the hon. Minister as to whether the automatic machines purchased by Railway would be used in Bombay also? I am sure that the hon. Minister would definitely put forth his views on all the three Cut-Motions. Sir, with these words, I thank you for giving me time to speak.

[English]

MR. CHAIRMAN: You can continue because you are the first speaker from your Party.

SHRI RAM NAIK: I am the first speaker because I moved the cut motion.

MR. CHAIRMAN: Mr. Basudeb Acharia to speak.

SHRI BASUDEB ACHARIA (Bankura): The discussion on sugar is to start at 4 o'clock.

MR. CHAIRMAN: If you finish in one-and-a-half minutes, at least two people can speak.

SHRI BASUDEB ACHARIA: You give me at least ten minutes.

MR. CHAIRMAN: You start your speech first. Please try to finish your speech within three minutes. I hope you can do it. You can be brief also.

SHRI BASUDEB ACHARIA: The Railway Minister has asked for Supplementary Grants of only Rs. 11,000 crores.

MR. CHAIRMAN: How much time do you want?

SHRI BASUDEB ACHARIA: Ten minutes.

MR. CHAIRMAN: Why don't you allow some other Members who can finish within three minutes?

SHRI BASUDEB ACHARIA: I will continue tomorrow.

MR. CHAIRMAN: You can speak after this. We will take up the discussion at 4 o'clock.

SHRI BASUDEB ACHARIA: I will continue tomorrow. I will now take one minute and will continue tomorrow.

The Railway Minister has asked for Rs. 11,000 crores to start with, for certain new projects on the construction of one new broad gauge line, Mandar hill to Rampurhat via Dumka. It is a very important line. It is a new line. It is one of the backward and tribal areas of our country.

Then there are two or three gauge conversion projects and railways want to procure some track maintenance machines for the introduction of Pushpull-DMU and for this they require Rs. 6 crores.

16.00 hrs.

So, together, they have asked for Rs. 11,000 crores for all these projects. Sir, now, it is already Four of the clock....(Interruptions)

AN HON. MEMBER: Sir, it is Four of the clock (Interruptions)

MR. CHAIRMAN: Why do you interfere? He is making a good speech. Please continue (Interruptions)

MR. CHAIRMAN: This is bad. Please do not interfere.(Interruptions)

SHRI BASUDEB ACHARIA: All these projects were sanctioned by the Planning Commission. All these projects were included in the Railway Budget for the current year....(Interruptions)

MR. CHAIRMAN: He is making some good points. Please listen to him....(Interruptions)

SHRI BASUDEB ACHARIA: When these projects were sanctioned, why was sufficient amount not available to start the work? We made a number of suggestions. We mentioned about some important conversion projects and also new lines. But he has not included all these projects while asking for Supplementary Grant. There is one narrow gauge line in my State of West Bengal which is called the Bankura-Damodar River railway line. It is about 85 kms. in distance. Then, there is the Shantipur-Nabdvip Dham railway line. It is also a narrow gauge line. Then, there is the Ahmadpur-Katwa railway line. These are all narrow gauge lines. So also, there is the Burdwan-Katwa railway line, (Interruptions) Dum Dum-Digha is not a narrow gauge line. It is a new line. I am talking of the narrow gauge lines. There are four of five narrow gauge lines in my State which are very important lines passing through the rural areas. We have been demanding since long that some of these narrow gauge lines should be taken up. When they have adopted a new Unigauge System Policy, when a massive Unigauge System is taking place, then, why have all these narrow gauge lines been left out? We are not getting our dues there. The South-Eastern Railway is contributing to the Government exchequer to the tune of 34 per cent in terms of revenue. But what is the share of the South-Eastern Railway in this regard? What is the share of the State of West Bengal? Why are such important narrow gauge lines not being considered?

Sir, I will continue tomorrow because I will speak for another ten minutes.

MR. CHAIRMAN: Shri Basudeb Acharia, you please continue. Do not deviate from your speech.

SHRI BASUDEB ACHARIA: I will not be able to finish within two or three minutes. There are a number of important points. So, I will continue tomorrow. Therefore, now you can take up the discussion on the sugar scandal.

MR. CHAIRMAN: It appears that you do not want to continue your speech.

SHRI BASUDEB ACHARIA: Yes. I will continue tomorrow. You may, now, take up the discussion on the sugar scandal.

MR. CHAIRMAN: You have been given time to speak on the Demand for Grant (Railways). You please continue your speech.

SHRI BASUDEB ACHARIA: I will speak for another ten minutes.

[Translation]

SHRI SHARAD YADAV (Madhepura): Mr. Chairman, Sir, the discussion on sugar muddle is to be taken up at 4 o'clock in the House. Shri Acharia is also not willing to speak on that. Since you repeatedly call him to speak, he rises up. I would also request him to speak tomorrow. This issue of sugar muddle has become so serious that for this we have been patiently sitting here since morning. So, it would be better to start the discussion now.

[English]

MR. CHAIRMAN: Shri Sharad Yadavji, what you have said is very right. But I do not think it is fair and proper to interrupt a senior Member like Shri Basudeb Acharia. Shri Basudeb Acharia, you may please continue.

SHRI BASUDEB ACHARIA: I will continue my speech tomorrow.

MR. CHAIRMAN: If you do not want to speak Mr. Acharia, I will call somebody else. You have taken seven minutes, you can complete it.

SHRI BASUDEB ACHARIA: I will take another ten minutes.

[Translation]

SHRI VINAY KATIYAR (Faizabad): When everybody wants a discussion on the sugar issue then why are you not taking it up? (Interruptions)

[English]

MR. CHAIRMAN: At least one person should speak at a time. Please understand that it is a futile exercise. Let Mr. Dhupal speak now.

[Translation]

PROF. PREM DHUMAL (Hamirpur): Mr. Chairman, Sir, when today morning we talked with the hon. Speaker he had made it clear that the discussion would start at 4.0' clock. Shri Acharia is also interested in concluding his speech tomorrow. The hon. Minister has also come. Please have the discussion started.

[English]

MR. CHAIRMAN: There are no two opinions in the House about the other discussions....[Interruptions]

MR. CHAIRMAN: I want to remind the House that there was a consensus in the House that we would finish the Government business.

SOME HON. MEMBERS: No, no.[Interruptions]

[Translation]

SHRI ASTHBUJA PRASAD SHUKLA: (Khalilabad): Mr. Chairman, Sir, there was a consensus on it that the discussion on sugar muddle would start at 4.0' clock.

[English]

MR. CHAIRMAN: Let me complete what I am saying. ...[Interruptions]

SHRI NIRMAL KANTI CHATTERJEE (Dumudum): We have suffered enough. We are not prepared to suffer now. There has to be a discussion. Yesterday the intervention by the Prime Minister was absolutely unsatisfactory. Therefore, we have decided that we have a discussion. Let the mass of innocent people know that we want to have a discussion right now and no Government business without that will be taken up. We have allowed all this up till now. We can no longer allow. You have to appreciate our feelings. We can take that up day after tomorrow or whenever the time permits.

MR. CHAIRMAN: Now you have made your point, you please resume your seat.

SHRI NIRMAL KANTI CHATTERJEE: We are not here just to make points. We want to see the result.

MR. CHAIRMAN: Then you listen to what the Chair is going to say.

... (Interruptions)

SHRI RAM NAIK (Bombay North): I am on a point of order.... (Interruptions)

MR CHAIRMAN: Agnihotriji, please sit down. There is a point of order.

SHRI RAM NAIK: I have a point of order. We are having a discussion under Rule 193 that has been shown in the List of Business. I am reading from Rule 194(2). It says:

"The Speaker may allot two sittings in a week on which such matters may be taken up for discussion and allow such time for discussion not exceeding two hours at or before the end of the sitting, as he may consider appropriate in the circumstances."

So two hours at the end of the day means 4 o'clock which is to be allotted and accordingly it is in the List of Business. So it is time now.

Actually ten minutes have passed. It is now ten minutes past 4 o'clock. According to this rule, we must start the discussion. Unless the Government has some difficulty and the Government comes with their difficulty here, the discussion must start.

MR. CHAIRMAN: The Chair is not informed about any difficulty from the Government's side. What I am telling you is: that we have decided, the House unanimously decided, that we will have a discussion on this.

SHRI RAM NAIK: There was no such consensus arrived at. The Government, the Parliamentary Affairs Minister, had requested and that request was not conceded. (Interruptions)

MR. CHAIRMAN: You need not shout to make this point at all. It is well made already. Please do not shout.

SHRI RAM NAIK: It was not agreed to. It was not at all done unanimously.

SHRI UMRAO SINGH (Jalandhar): It was agreed to finish the Government business before 4 o'clock. What happened to their agreement?

(Translation)

SHRI RAM KAPSE (Thane): Mr. Speaker, please tell us what decision has been taken by you on this Point of Order. As per rules, the discussion should start right now. The Government also have no objection on it. That is why, we want a discussion on it. There has not been any such consensus today. (Interruptions)

There was no such consensus. We request you to start it now.

MR CHAIRMAN: It is serving no purpose at all. Please understand. Please sit down.

SHRI P.C. THOMAS (Muvattupuzha): We have decided to extend the business till late night today.

MR CHAIRMAN: There are no two opinions about this in the House. I am only reminding the hon. Members that we were discussing the Supplementary Demands for Grants for Railways. It is a very important subject and a senior Member was speaking. I thought that you will allow the senior Member to complete his speech

[Mr. Chairman]

(*Interruptions*)... There is no difficulty in discussing it at all.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): It is being said as though we do not want a discussion on the Gian Prakash Committee Report. Rather, yesterday when the hon. Speaker had said that if you want we can start the discussion right away, we said that we are prepared to start the discussion right away. We do not have any problems to start the discussion. So, that was the only point. But, if the House does feel that the discussion should commence under Rule 193, we do not have any problems to start that.

16.13 hrs.

[MR. SPEAKER in the Chair]

[*Translation*]

SHRI SHARAD YADAV: 15 minutes have already passed. Now the discussion on sugar scam should be started. The hon. Minister has not arrived here.

[*English*]

MR. SPEAKER: I think let us complete the discussion and voting on Railways. We will sit late, if necessary.

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): Again we have to go tomorrow to the Rajya Sabha also.

MR. SPEAKER: Yes, it has to go to the Rajya Sabha also. Please understand.

(*Interruptions*)

[*Translation*]

SHRI VINAY KATIYAR: Discussion on voting on Railways will be discussed later on. At first it should be discussed.... (*Interruptions*)

MR. SPEAKER: Not you, but let your leader speak. He is sitting here.

SHRI VINAY KATIYAR: Why have we come here as elected members?

MR. SPEAKER: No, the House cannot run as you wish.

SHRI VINAY KATIYAR: We are also elected members of Parliament.... (*Interruption*)

MR. SPEAKER: The Parliament cannot function in this manner.

SHRI VINAY KATIYAR: We are also elected members let us decide how the House will function, please tell us. It must be decided once for all how the house will function. If only the leaders have the right in its functioning all the newly elected members must go to their constituencies.

[*English*]

MR. SPEAKER: What is to be done? I will go by the advice given by the leaders.

[*Translation*]

SHRI VINAY KATIYAR: Mr. Speaker, Sir, if it is known, I wish to request your honour... (*Interruptions*)

MR. SPEAKER: This is Parliament, not any other place. It is enough.

(*Interruptions*)

SHRI VINAY KATIYAR: Mr. Speaker, Sir, this is the reason for uproar. When anybody stands you say that leaders will speak. Then why have we come here?

MR. SPEAKER: I do not know for what you have come here?

SHRI VINAY KATIYAR: Whenever we want to speak, you always tell us 'please sit down'. Do conduct your business of the House with leaders, we are going to our constituencies there. (*Interruptions*)

For what have we come here? Please let us express our views also. (*Interruptions*)

[*English*]

MR. SPEAKER: Are you going to sit down or not?

...(*Interruptions*)

MR. SPEAKER: Are you going to sit down or not?

...(*Interruptions*)

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, it is right that it was decided to take up this issue at 4 p.m. and all the outstanding business was to be completed before then. In fact, the business has not yet completed. As per rule this short duration discussion should be started two hours before the House Adjourns. The House has not decided as yet whether it will sit late in the evening. Now you want to extend the time of discussion and hope that the House will sit late, if necessary. But house will decide about it. I do not accept it as the opinion of the august House... (*Interruptions*).. The opinion of the House is not the opinion of the majority.

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): But they are also not in majority.

SHRI ATAL BIHARI VAJPAYEE: We know it that we are not in majority. Therefore, we are sitting here and you are sitting there. The House functions with voice vote. Just now the hon. Minister was ready for discussion. Now he has disappeared. He was telling that there was no difficulty.

MR. SPEAKER: The discussion can be started now if you suggest so. There is no difficulty in it. But it is also essential to pass the Budget. But if you do not take it today and keep it pending for tomorrow, and the same situation will arise tomorrow and so on, the house cannot function if every body will start speaking.

SHRI ATAL BIHARI VAJPAYEE: Some of the Demands for Grants have already been passed. Only the Demands for Grants for Railways are left. You may allot time for its discussion as much as you can. Thereafter we can sit to discuss the demand of railway or we can take it up tomorrow.

MR. SPEAKER: I will do as you wish. I have nothing to say in this regard.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, this is a matter which is agitating the minds of the hon. Members. So, let us start the discussion now.

SHRI NIRMAL KANTI CHATTERJEE: Sir, I want to make one submission. There is no compulsion that the Supplementary demands for Grant have to be passed in this Session itself. There is no compulsion, unlike the Ordinances.

MR. SPEAKER: I agree with Shri Nirmal Kanti Chatterjee. But let us understand that if this Parliament in its sittings is not passing the Budget, what kind of message you will be sending?

SHRI NIRMAL KANTI CHATTERJEE: That is what I am trying to convey. The Supplementary Demands for Grants can be taken up even in the next Session. There is no difficulty.

MR. SPEAKER: Okay, I accept the suggestion given by Shri Vajpayeeji that we complete this debate and we will sit and pass the Budget.

... (Interruptions)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, the Supplementary Demands for Grants have been discussed for some time in the House now. We have discussed about the other matter with you in your Chamber and it has been generally agreed by all the Opposition Members that after these Demands are passed—the essential work of the Government—then, the discussion under Rule 193 will be taken up. Now, there is no reasons to give up this understanding that was reached. So, Sir, I would request you to put the Demands to the vote of the House; and as soon as it is passed, we can immediately start the other discussion.

MR. SPEAKER: I, hundred per cent, agree with what you have been saying. Even then, let us not make it a prestige issue. If it is to be passed after this, we will pass it after this. If it is to be passed tomorrow, we will pass it tomorrow. But, if the House in its judgement, is not ready to pass this Budget, then, those who are responsible for this will understand what kind of message they will be sending.

SHRI VIDYACHARAN SHUKLA: The House is ready. Let us proceed with the Budget. We should proceed with the Supplementary Demands for Grants and then, we can take up the other business, I would request you to proceed with the Supplementary Demands for Grants now.

MR. SPEAKER: As per the Rules, the discussion under Rule 193 has to be started two hours before the House adjourns. I am not sure whether within two hours, all the hon. Member would be able to speak. They would need more time and that is exactly what I was suggesting—that is, we pass this Budget and then we sit for as much time as we like.

But if you apply that way, well, I will go by senior leader' views. I am not going to insist on that. The only thing is, those who understand this complication, should express their views. Otherwise it will become more complicated.

SHRI VIDYACHARAN SHUKLA I would request you to take up the Supplementary Grants first.

MR. SPEAKER: We will see that they are passed.

You know, those who understand this, should say these things. Ignorance should not dominate.

[Translation]

SHRI VIRENDRA SINGH (Mirzapur): Mr. Speaker, Sir, we are ignorant. But it should be decided first who will reply to it.

MR. SPEAKER: Under which rule are you asking this question?

SHRI VIRENDRA SINGH: I do not know it. But we do not know it of corruption who will reply?

MR. SPEAKER: Under which rule are you asking?

(Interruptions)

MR. SPEAKER: Please sit down.

SHRI VIRENDRA SINGH: Who will reply, the Prime Minister or Chaturvediji? If Chaturvediji is replying, we are not going to listen. (Interruptions)

MR. SPEAKER: It means you do not want to hold discussion on it. (Interruptions)

SHRI VIRENDRA SINGH: We want discussion but the persons sitting in treasury benches do not want. Who will reply? (Interruptions)

MR. SPEAKER: You will have to be responsible.

SHRI VIRENDRA SINGH: The hon. Prime Minister should reply. (Interruptions)

We will not listen the reply from Shri Chaturvedi. (Interruptions).

MR. SPEAKER: Those persons who are interested only in discussion. ask such question repeatedly.

(Interruptions)

SHRI VIRENDRA SINGH: Shri Chaturvediji is sitting here. If he gives reply... (Interruptions)

[English]

MR. SPEAKER: please sit down now.

(Interruptions)

MR. SPEAKER: If you do not sit down. I am going to name you and ask you to leave the House.

16.22 hrs.

DISCUSSION UNDER RULE 193

Gyan Prakash Committee Report

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, I rise to raise a discussion on a matter arising out of the statement made by the hon. Minister of State in the Prime Minister's Office on 19th December regarding the Gyan Prakash Committee Report and on issues arising therefrom. I must, at the very outset, say that this particular discussion is one of the most unhappy